

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF  
M/ s MEGAFIN SECURITIES LIMITED

## RELEVANT PARTICULARS

1.	Name of the Corporate Debtor	<b>MEGAFIN SECURITIES LIMITED</b>
2.	Date of incorporation of corporate debtor	16/02/1995
3.	Authority under which corporate debtor is incorporated / registered	Register Of Companies (ROC) - Hyderabad
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	U15122TG1995PLC019470
5.	Address of the registered office and principal office (if any) of corporate debtor	FLAT NO.205, 6-3-665LUMBINI ENCLAVE PUNJAGUTTA HYDERABAD TG 500082 IN
6.	Insolvency commencement date in respect of corporate debtor	11/04/2023 (Order copy made available on 13/04/2023)
7.	Estimated date of closure of insolvency resolution process	08-10-2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mummaneni Vazra Laxmi IBBI/IPA-001/IP-P00919/2017-2018/11526
9.	Address and e-mail to be used for correspondence with the interim resolution Professional	Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com and cirmegafin@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.107, V.V.Vintage Residency, Somajiguda, Hyderabad-500082 Email id: emailtolak@gmail.com and cirmegafin@gmail.com
11.	Last date for submission of claims	28-04-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Will identify on verification of books of accounts
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not available at present
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Corporate Debtor M/s. MEGAFIN SECURITIES LIMITED on 11/04/2023 (Order copy made available on 13/04/2023).

The creditors of M/s. MEGAFIN SECURITIES LIMITED, are hereby called upon to submit their claims with proof on or before 28/04/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA- NotApplicable.

Submission of false or misleading proofs of claim shall attract penalties.

**Mummaneni Vazra Laxmi**  
**Interim Resolution Professional**

Date : 14-04-2023  
Place: Hyderabad

Ph:9848448727